THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

Interlocutory Application No.127/2019 Un-numbered Competition Appeal (AT) No. /2019 (F.No.14.10.2019/NCLAT/UR/39

In the matter of:

Pentacle Consultants (I) Pvt. Ltd.		Appellant
Versus		
Nagrik Chetna Manch & Ors.		Respondents
Appearance:	Mr. Kush Chaturvedi and Ms. Priyashree, Advocates for the Appellant.	

14.11.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 14.10.2019 and the Office after scrutiny of the Memo of Appeal on 16.10.2019, intimated the defects and returned the Memo of Appeal to the Appellant on the same day. The Appellant re-filed the Memo of Appeal on 11.11.2019. It is stated in the Interlocutory Application (IA) that due to election in the State of Maharashtra, the Appellant could not arrange to transfer the requisite Court fees prescribed under the NCLAT Rules as the Banks were shut. Furthermore, the Registry was shut from 26.10.2019 to 31.10.2019. Hence, there is a delay of 19 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 15.11.2019.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey) Registrar